

MINUTES OF THE MEETING No. 30/13 DATED 24.10.2012 (actually held on 26.10.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. SRIVASTAVA, ADDL. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:

1. Shri Jasbir Singh, Consultant, Department of Chemicals & Petrochemicals
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy & Promotion
3. Shri Parveen Sharma, Deputy Director General of Foreign Trade, New Delhi
4. Shri G. Saravanan, FTDO, DGFT.

The Committee first considered minutes of the ALC Meeting No.29/13 for confirmation and confirmed and adopted the same without any change.

Case No M-100 (A) NC No.30/13 Dated 24.10.2012	M/ s Lalitha Chem Inds (P) Ltd, F.No.01/82/50/1247/AM04/DES-IV RLA F.No.03/24/40/1443/AM04 Lic.No.0310245106 dated 2.1.2004
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The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.Nil dated Nil the Committee decided to approve the case, on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Stablized Compound	1 Kg	1. Lead Ingots 2.Stearic Acid 3. Impact modifier 4. Acrylic Processing aid	0.533 Kg 0.238 Kg 0.050 Kg 0.050 Kg

Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-100 (B) NC No.30/13 Dated 24.10.2012	M/ s Lalitha Chem Inds (P) Ltd, 1) F.No.01/84/50/559/AM04/DES-IV RLA F.No.03/24/40/1612/AM04 Lic.No.0310268865 dated 17.5.2004
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2) F.No.01/82/50/478/AM04/DES-IV RLA F.No.03/24/40/642/AM04 Lic.No.0310242247 dated 16.12.2003
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The Committee considered the case as per agenda and noted that the cases pertained to Department of Chemicals & Petrochemicals (PC Division) and the same have been referred to PC Division on 5.11.2012. Accordingly the case may be re-listed on 21.11.2012.

Case No M-101 NC No.30/13 Dated 24.10.2012	M/ s MMTC – PAMP India (P) Ltd, F.No.01/83/162/75/AM13/DES-IV
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- The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 3.9.2012 issued by DC (MSME). Reminder to firm dated 3.10.2012 issued by this office. Another reminder to firm issued on mail dated 5.11.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-102 NC No.30/13 Dated 24.10.2012	M/ s Synergy Services, Baroda F.No.01/83/162/921/AM12/DES-IV RLA F.No.34/21/40/0192/AM12
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The Committee considered the case as per agenda and based on the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 25.10.2012 decided to approve the case, as under :-

Export Item	Qty.	Import Item	Qty.
Pre-addressed stamped and bar coded envelopes containing marketing material net content: 1) Stamp	600000 No.s	Stamp (US Postal stamp of 0.10 C)	Net to net in quantity and value

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-103 NC No.30/13 Dated 24.10.2012	M/ s Reliance Industries Ltd, Mumbai F.No.01/83/50/283/AM11/DES-IV RLA F.No.30/95/40/170/AM11 Lic.No.0310583580 dated 14.07.2010
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Committee considered the case as per agenda and noted that the firm has furnished Central Excise Data for 3 years vide their letter dated 11.9.2012 and the same has been sent to TA (C&PC), Chemical Division, on 25.09.2012, for comments. As requested by TA, Committee decided to defer the case for 2 weeks. Accordingly, the case may be re-listed on 7.11.2012.

Case No.M-104 NC M.No. 30/13 dated 24.10.2012	M/ s Organo Metalics, Vadodara DGFT F.No.01/82/50/255/AM02/DES-IV RLA F.No.34/80/40/104/AM02 Lic No.3410002460 dated 3/8/2001
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In pursuance of the Order of the Hon'ble High Court at Ahmedabad, dated 20.6.2012 (W.P. No.25176 of 2005) in the case of M/s Organo Metalics, Baroda, firm was invited for Personal Hearing to present their case before the Norms Committee-IV on 19.9.2012. The firm was given opportunity to make presentation in support of their case. The firm was represented by Shri Bharat Sodha, Partner, M/s Organo Metalics. Shri Bharat Sodha presented case in detail but could not submit/produce documentary evidence or such chemical literature which could substantiate firm's claim that input item '2 Ethyl Hexanoic Acid' could be used in place of 'Naphthenic Acid' to manufacture Zinc Naphthenate 14% (Zinc content 14%). He was further granted another opportunity to make written submission with authentic documentary evidence, if any, for claiming alternative input item viz., '2 Ethyl Hexanoic Acid'.

The firm submitted a written representation dated 24.9.2012 (received on 28.09.2012) which was forwarded to Technial Authority (Department of Chemicals & Petrochemicals) on 1.10.2012 for examination and comments.

After carefully considering written submissions of firm, and also the written comments of Techncial Authority, Department of Chemicals & Petrochemicals dated 17.10.2012, Committee observed that no specific documentary evidence or chemical literature was provided by the firm to substantiate their above claim. Technical Authority (Department of Chemicals & Petrochemicals), advised that the input items '2 Ethyl Heaxanoic Acid' and 'Naphthenic Acid' are two different chemicals, and the input item '2 Ethyl Hexanoic Acid, by reaction of Zinc Oxide, will give 'Zinc Ethyl Hexanoate', and will not give 'Zinc Naphthenate', as claimed by the firm. Norms Committee, thus, did not find any justification to allow '2 Ethyl Hexanoic Acid' as an input, in place of 'Napthenic Acid', for the manufacture of 'Zinc Naphthenate' and decided to maintain status quo in the case.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 30/83-ALC1/2012 **MEETING DATE** : 24.10.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the license has been surrendered unutilized and surrender letter has been issued by Jt. DGFT, Cochin, vide their letter No. 20/24/040/00007/AM10/654 dated 21.04.2009. Hence, Committee decided to withdraw the case from Agenda.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

	Case No.:42/26/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
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3	HQ File :01/83/050/00524/AM13/	RLA File :07/21/040/00083/AM11/	Lic.No/Date:0710071551 14.05.2010	Defer Date:07.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.11.2012.			

4	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

5	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

6	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

7	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

8	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

9	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

10	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

11	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda. The DBT vide their U.O.No.BT/IL/05/328/2011-PID dated 17.9.2012 has requested to transfer the case to Ministry of Chemical & Fertilizer (Deptt. of Pharma). An U.O. has been issued on 2.11.2012. Accordingly the case may be re-listed on 21.11.2012.			

	Case No.:41/26/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00523/AM13/	RLA File :07/21/040/00406/AM12/	Lic.No/Date:0710081816 26.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 25.10.2012 the Committee decided to approve the case as under :-			

12	Export Item	Qty.	Import Item	Qty.
	60 Cell Box (20 in 1 box)- Packing Box set 1675 x 1085 x 1000 MM (content of the board for 1 number box = 6.325 Sq. Meter and 11.701 Kgs) (using Triwall 7 Ply Heavy duty Corrugated Board)	1 Number	Relevant Trivall 7 Ply Heavy Duty Corrugated Board 2200 x 2875 MM (Total Sq. Meter 6.325 Sq. Meter and 11.701 Kgs.)	1 Number 11.701 Kg (6.325 Sq. Meter)
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

13	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:21.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.8.2012 followed by reminder dated 19.10.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 21.11.2012.				

14	Case No.:54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/21/2007-PC.II dated 18.5.2012 the Committee decided to approve the case, on repeat basis, as under :-				
	Export Item	Qty.	Import Item	Qty.
	White Master Batch (Containing 49% LLDPE, 37.5% Titanium Dioxide and 13.5% Calcium Carbonate	1 Kg	1. LLDPE Granules 2. Titanium Dioxide 3. Calcium Carbonate/Lime, Stone Powder	0.4896 Kg 0.3774 Kg 0.1377 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:07.11.2012
	Decision : Committee considered the case as per agenda and noted that the firm has furnished Central Excise Data for 3 years vide their letter dated 11.9.2012 and the same has been sent to TA (C&PC), Chemical Division, on 25.09.2012, for comments. Accordingly, the case may be re-listed on 7.11.2012.			

16	Case No.:8/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00145/AM13/	RLA File :17/24/040/00066/AM12/	Lic.No/Date:1710004589 15.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 22.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	CSR Flakes (Stearic Diethanol Amine Condensate (Appearance Creamish Flakes)	1 Kg	1. Stearic Acid (Appearance off white flakes) 2. Diethanol Amine (Colourless clear liquid) 3. Cetostearyl Alcohol (off white flakes)	0.765 Kg 0.191 Kg 0.04 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:1/8/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Rejected
	HQ File :01/83/050/00138/AM13/	RLA File :09/24/040/00618/AM12/	Lic.No/Date:0910051746 14.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 26/7/2012 followed by reminder dated 27.8.2012 issued by this office .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:3/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
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18	HQ File :01/83/050/00394/AM13/	RLA File :17/24/040/00117/AM12/	Lic.No/Date:1710004882 19.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.11.2012.				

19	Case No.:54/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Deffered
	HQ File :01/83/050/00536/AM13/	RLA File :17/24/040/00118/AM12/	Lic.No/Date:1710004894 21.03.2012	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.				

20	Case No.:6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:21.11.2012
Decision : The Committee considered the case as per agenda and noted that another reminder to M/o Steel has been issued by this office on 2.11.2012. Accordingly the case may be re-listed on 21.11.2012.				

21	Case No.:19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:21.11.2012
Decision : The Committee considered the case as per agenda and noted that another reminder to M/o Steel has been issued by this office on 2.11.2012. Accordingly the case may be re-listed on 21.11.2012.				

22	Case No.:1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:21.11.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to Deptt. of C&P(PC Div) on 15.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 21.11.2012.				

23	Case No.: 39/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00521/AM13/	RLA File :17/24/040/00122/AM12/	Lic.No/Date:1710004908 30.03.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

24	Case No.: 44/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00526/AM13/	RLA File :17/24/040/00121/AM12/	Lic.No/Date:1710004907 30.03.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

25	Case No.: 46/26/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00528/AM13/	RLA File :17/24/040/00124/AM12/	Lic.No/Date:1710004911 30.03.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

26	Case No.: 52/26/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00534/AM13/	RLA File :17/24/040/00125/AM12/	Lic.No/Date:1710004912 30.03.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

27	Case No.: 53/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00535/AM13/	RLA File :17/24/040/00123/AM12/	Lic.No/Date:1710004909 30.03.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

28	Case No.:56/26/83-ALC1/2012	Party Name:BAJAJ HERBALS PVT. LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00538/AM13/	RLA File :08/24/040/00007/AM13/	Lic.No/Date:0810110560 10.04.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

29	Case No.:2/14/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00245/AM13/	RLA File :34/24/040/00242/AM12/	Lic.No/Date:3410033834 13.04.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.11.2012			

30	Case No.:6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to Deptt. of C&P(PC Div) on 15.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 21.11.2012.			

31	Case No.:7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to Deptt. of C&P(PC Div) on 15.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 21.11.2012.			

32	Case No.:55/26/83-ALC1/2012	Party Name:SOOD RESINS & POLYMERS	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00537/AM13/	RLA File :22/24/040/00004/AM13/	Lic.No/Date:2210012782 30.04.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt.			

of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 21.11.2012.

33	Case No.:11/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Rejected
	HQ File :01/83/050/00191/AM13/	RLA File :08/24/040/00273/AM12/	Lic.No/Date:0810111330 03.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/6/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 6.9.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.:12/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Rejected
	HQ File :01/83/050/00192/AM13/	RLA File :08/24/040/00032/AM13/	Lic.No/Date:0810111328 03.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/6/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 6.9.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

35

Case No.: 57/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status : Case Approved
HQ File :01/83/050/00539/AM13/	RLA File :08/24/040/00312/AM12/	Lic.No/Date:0810111428 08.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/67/2011-Ch.II dated 10.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Ceto Stearyl Alcohol C16-C18 with 30 EO (Maganon CSA 30)	1 Kg	1. CETO Stearyl Alcohol 2. Ethylene Oxide	0.155 Kg 0.844 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:21/8/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
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36	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&P(PC Div) on 15.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 14.11.2012.				

37	Case No.:7/22/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00398/AM13/	RLA File :09/24/040/00068/AM13/	Lic.No/Date:0910052597 11.05.2012	Defer Date:21.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.11.2012.				

38	Case No.:15/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case deferred
	HQ File :01/83/050/00258/AM13/	RLA File :08/24/040/00218/AM12/	Lic.No/Date:0810111620 14.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.11.2012.				

39

Case No.:16/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
HQ File :01/83/050/00259/AM13/	RLA File :08/24/040/00318/AM12/	Lic.No/Date:0810111729 17.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 22.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Ceto Stearyl Alcohol C16-C18 6 EO (Maganon CSA 6)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.480 Kg 0.620 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.: 19/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Approved
	HQ File :01/83/050/00262/AM13/	RLA File :08/24/040/00314/AM12/	Lic.No/Date:0810111730 17.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 22.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	ISO Tridecyl Alcohol 6 EO 6	1 Kg	1. ISO Tridecyl Alcohol 2. Ethylene Oxide	0.430 Kg 0.569 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.: 26/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00508/AM13/	RLA File :17/24/040/00015/AM13/	Lic.No/Date:1710004998 18.05.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and case is re-listed for 21.11.2012.			

42	Case No.: 27/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00509/AM13/	RLA File :17/24/040/00013/AM13/	Lic.No/Date:1710004996 18.05.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

43	Case No.: 30/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00512/AM13/	RLA File :17/24/040/00016/AM13/	Lic.No/Date:1710004999 18.05.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and case is relisted for 21.11.2012.			

44	Case No.: 31/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00513/AM13/	RLA File :17/24/040/00014/AM13/	Lic.No/Date:1710004997 18.05.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

45	Case No.: 9/14/83-ALC1/2012	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00252/AM13/	RLA File :34/24/040/00038/AM13/	Lic.No/Date:3410034171 21.05.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda. Reminder to firm issued on 2.11.2012 by this office. Accordingly the case may be re-listed on 21.11.2012.			

46	Case No.: 7/14/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00250/AM13/	RLA File :08/24/040/00060/AM13/	Lic.No/Date:0810111847 22.05.2012	Defer Date:21.11.2012
	Decision: The Committee considered the case as per agenda. Reminder to firm issued on 2.11.2012 by this office. Accordingly the case may be re-listed on 21.11.2012.			

47	Case No.: 26/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00269/AM13/	RLA File :10/24/040/00013/AM13/	Lic.No/Date:1010049736 30.05.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

48	Case No.: 27/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00270/AM13/	RLA File :10/24/040/00012/AM13/	Lic.No/Date:1010049735 30.05.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.11.2012.			

Case No.:5/14/83-ALC1/2012	Party Name:ASTRON PACKAGING LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
HQ File :01/83/050/00248/AM13/	RLA File :08/24/040/00082/AM13/	Lic.No/Date:0810112216 01.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 25.10.2012, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	5 Ply corrugated box made from Kraft paper (Net Weight 0.363 Kgs. – size 400x300x135 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.28 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as applied for whichever is less

Export Item

S.No.	Description of Item	Quantity
No.2	5 Ply corrugated box made from Kraft paper (Net Weight 0.480 Kgs. – size 600x400x96 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.265 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as applied for whichever is less

Export Item

S.No.	Description of Item	Quantity
No.3	5 Ply corrugated box made from Kraft paper (Net Weight 0.469 Kgs. – size 600x400x96 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.263 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as applied for whichever is less

Export Item

S.No.	Description of Item	Quantity
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No.4	3 Ply corrugated box made from Kraft paper (Net Weight 0.533 Kgs. – size 600x400x98 MM (Perforated corrugated box for perishable food packaging)	1 Number
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Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.21 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	Nil
9.	Hydrabend Glues	Nil

Export Item

S.No.	Description of Item	Quantity
No.5	3 Ply corrugated box made from Kraft paper (Net Weight 0.436 Kgs. – size 600x400x98 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.21 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	Nil
9.	Hydrabend Glues	Nil

Export Item

S.No.	Description of Item	Quantity
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No.6	5 Ply corrugated box made from Kraft paper (Net Weight 0.750 Kgs. – size 500x404x133 MM (Perforated corrugated box for perishable food packaging)	1 Number
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Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.087 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as applied for whichever is less

Export Item

S.No.	Description of Item	Quantity
No.7	5 Ply corrugated box made from Kraft paper (Net Weight 0.730 Kgs. – size 500x400x130 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.127 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as

applied for whichever is less

Export Item

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S.No.	Description of Item	Quantity
No.8	5 Ply corrugated box made from Kraft paper (Net Weight 0.763 Kgs. – size 600x404x130 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.233 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as applied for whichever is less

Export Item

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S.No.	Description of Item	Quantity
No.9	3 Ply corrugated box with 2 nos of 5 ply corrugated fitment made from Kraft paper (Net Weight 0.356 Kgs. – size 400x300x127 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.526 Kg/Kg content in export

8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less

Export Item

S.No.	Description of Item	Quantity
No.10.	5 Ply corrugated box made from Kraft paper (Net Weight 0.234 Kgs. – size 340x275x105 MM (Perforated corrugated box for perishable food packaging)	1 Number

Import Items

S.No.	Description of Item	Quantity
1 to 7.	Kraft Liner of Relevant GSM	1.262 Kg/Kg content in export
8.	Fullrez EC 9530 (additive for Starch Based Flues)	0.002 Kg/Number or as applied for whichever is less
9.	Hydrabend Glues	0.001 Kg/Number or as applied for whichever is less
10.	Termopack 36 (Hotmelt Glue)	0.005 Kg/Number or as applied for whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.: 48/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00530/AM13/	RLA File :17/24/040/00018/AM13/	Lic.No/Date:1710005016 11.06.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

51	Case No.:7/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00292/AM13/	RLA File :08/24/040/00099/AM13/	Lic.No/Date:0810112501 14.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2006-Ch.II dated 27.12.2010 the Committee decided to approve the case, on repeat basis, as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 75 (Dye content 75%)	1 Kg	1. Aniline Oil 2. Resorcinol 3. Sodium Nitrite 4. Par Nitro Aniline 5. Sodium Picramate	0.345 Kg 0.118 Kg 0.222 Kg 0.152 Kg 0.142 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.:9/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00294/AM13/	RLA File :08/24/040/00089/AM13/	Lic.No/Date:0810112498 14.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2006-Ch.II dated 27.12.2010 the Committee decided to approve the case, on repeat basis, as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acid Black 234 (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Sodium 4. Meta Phenylene Diamine 5. Acetanilide	0.165 Kg 0.242 Kg 0.165 Kg 0.083 Kg 0.179 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/16/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00295/AM13/	RLA File :08/24/040/00096/AM13/	Lic.No/Date:0810112506	Defer Date:

53

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2009-Ch.II dated 26.10.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Reactive Ocean Blue SR	1 Kg	Reactive Blue R Special	0.750 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54

Case No.:1/14/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
HQ File :01/83/050/00244/AM13/	RLA File :31/83/040/00007/AM13/	Lic.No/Date:3110054708 18.06.2012	Defer Date:21.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 4.10.2012. Accordingly the case may be relisted on 21.11.2012			

55

Case No.:29/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
HQ File :01/83/050/00511/AM13/	RLA File :17/24/040/00022/AM13/	Lic.No/Date:1710005027 21.06.2012	Defer Date:21.11.2012
Decision .: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

56

Case No.:40/26/83-ALC1/2012	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
HQ File :01/83/050/00522/AM13/	RLA File :34/24/040/00076/AM13/	Lic.No/Date:3410034522 29.06.2012	Defer Date:21.11.2012
Decision .: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012..			

57

Case No.:20/26/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
HQ File :01/83/050/00502/AM13/	RLA File :09/24/040/00115/AM13/	Lic.No/Date:0910053227 11.07.2012	Defer Date:21.11.2012

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.

58	Case No.: 23/26/83-ALC1/2012	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00505/AM13/	RLA File :09/24/040/00139/AM13/	Lic.No/Date:0910053228 11.07.2012	Defer Date:21.11.2012
	Decision: Committee decided to defer consideration of the case for want of comments from PC Division and the case is re-listed for 21.11.2012.			

59	Case No.: 47/26/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00529/AM13/	RLA File :17/24/040/00026/AM13/	Lic.No/Date:1710005043 13.07.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

60	Case No.:21/26/83-ALC1/2012	Party Name:SRI KANAKA DURGA CHROMATES PVT LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00503/AM13/	RLA File :09/24/040/00207/AM13/	Lic.No/Date:0910053268 17.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/81/2012-Ch.II dated 16.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Bi Chromate	1 Kg	Soda Ash Dense/Light	0.790 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

61	Case No.: 50/26/83-ALC1/2012	Party Name:MAHENDRA KUMAR(PROP.ARUNAS CO),	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status: Case Deferred
	HQ File :01/83/050/00532/AM13/	RLA File :07/24/040/00117/AM13/	Lic.No/Date:0710089787 19.07.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

62	Case No.:25/26/83-ALC1/2012	Party Name:UNI KLINGER LIMITED,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM13/	RLA File :31/83/040/00080/AM13/	Lic.No/Date:3110055178 30.07.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

63	Case No.:8/26/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00490/AM13/	RLA File :09/24/040/00205/AM13/	Lic.No/Date:0910053416 03.08.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

64	Case No.:58/26/83-ALC1/2012	Party Name:KUSH SYNTHETICS PVT LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00540/AM13/	RLA File :52/21/040/00030/AM13/	Lic.No/Date:5210038809 03.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 25.10.2012, Committee, taking cue from K-34, decided to approve the case, as under :-			
	Export Item	Qty.	Import Item	Qty.
	Glass Fibre Fabric (800 GSM to 1800 GSM)	1 Kg	Relevant Glass Fibre Yarn Rovings	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

65	Case No.:22/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00504/AM13/	RLA File :30/24/040/00028/AM13/	Lic.No/Date:3010088220 08.08.2012	Defer Date:07.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 07.11.2012.			

66	Case No.:9/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00491/AM13/	RLA File :30/24/040/00029/AM13/	Lic.No/Date:3010088193 08.08.2012	Defer Date:07.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 07.11.2012			

67	Case No.:24/26/83-ALC1/2012	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00506/AM13/	RLA File :07/24/040/00189/AM13/	Lic.No/Date:0710090130 08.08.2012	Defer Date:21.11.2012
	Decision : Committee decided to defer consideration of the case for four weeks for want of comments from PC Division and the case is re-listed for e-listed for 21.11.2012.			

68	Case No.:32/26/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00514/AM13/	RLA File :08/24/040/00140/AM13/	Lic.No/Date:0810114130 09.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/24/2010-Ch.II dated 12.7.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Reactive Black PN (Dye Content : 91%)	1 Kg	1. Napthalene Refined	0.541 Kg
		2. 4-Nitro 2 Amino Phenol	0.288 Kg
		3. Cyanuric Chloride	0.304 Kg
		4. Sodium Nitrite	0.135 kg
		5. Caustic Soda	0.272 Kg
		6. Soda Ash	1.460 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:49/26/83-ALC1/2012	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00531/AM13/	RLA File :05/23/040/00162/AM13/	Lic.No/Date:0510331815	Defer

69		09.08.2012	Date:21.11.2012
Decision : The Committee considered the case as per agenda. The application has been referred to DBT for providing the comments. U.O issued on 31.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

70	Case No.:51/26/83-ALC1/2012	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00533/AM13/	RLA File :05/23/040/00155/AM13/	Lic.No/Date:0510331780 09.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that a D/L dated 17.10.2012 has been issued by TA, C&PC (Chemicals) and case is re-listed on 21.11.2012.			

71	Case No.:7/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
	HQ File :01/83/050/00489/AM13/	RLA File :30/24/040/00030/AM13/	Lic.No/Date:3010088302 13.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/8/2010-Ch.II dated 16.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acephate 75%	1 Kg	1. Acephate Technical 95%	0.790 Kg
			2. Ethoxylated Derivative of Styrylated Phenols	0.015 Kg
			3. Ethoxylated Polymethacrylated in Propylene Glycol and Water	0.045 Kg
			4. Trihydroxy Propane	0.080 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:63/26/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00545/AM13/	RLA File :31/83/040/00082/AM13/	Lic.No/Date:3110055390 14.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 29.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

73	Case No.:11/26/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00493/AM13/	RLA File :03/94/040/00323/AM13/	Lic.No/Date:0310705341 16.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

74	Case No.:12/26/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00494/AM13/	RLA File :03/94/040/00017/AM13/	Lic.No/Date:0310705378 16.08.2012	Defer Date:21.11.2012
	Decision .: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012			

75	Case No.:8/22/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00399/AM13/	RLA File :05/24/040/00195/AM13/	Lic.No/Date:0510332154 21.08.2012	Defer Date:21.11.2012
	Decision .: The Committee considered the case as per Agenda and noted that a D/L dated 22.10.2012 has been issued by TA, C&PC (PC-II) and case is re-listed for 21.11.2012.			

76	Case No.:9/22/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00400/AM13/	RLA File :31/83/040/00001/AM13/	Lic.No/Date:3110055465 21.08.2012	Defer Date:21.11.2012
	Decision .: Committee decided to defer consideration of the case for four weeks for want of comments from PC Division and the case is re-listed for 21.11.2012			

77	Case No.:34/26/83-ALC1/2012	Party Name:ADVANCE HOME AND PERSONAL CARE LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00516/AM13/	RLA File :05/23/040/00165/AM13/	Lic.No/Date:0510332312 22.08.2012	Defer Date:21.11.2012
	Decision .: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012.			

78	Case No.:33/26/83-ALC1/2012	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00515/AM13/	RLA File :05/23/040/00177/AM13/	Lic.No/Date:0510332473 23.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 31.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

79	Case No.:18/26/83-ALC1/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00500/AM13/	RLA File :03/95/040/00071/AM13/	Lic.No/Date:0310706286 24.08.2012	Defer Date:21.11.2012
	Decision : Hard copy has again been handed over to TA, C&PC, Chemicals. As directed by Committee, a deficiency letter by mail has been issued on 7.11.12 by this office and the case is re-listed for 21.11.2012.			

80	Case No.:28/26/83-ALC1/2012	Party Name:BANCO GASKETS (INDIA) LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00510/AM13/	RLA File :34/24/040/00130/AM13/	Lic.No/Date:3410034967 24.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 18.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

81	Case No.:10/26/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00492/AM13/	RLA File :03/94/040/00395/AM13/	Lic.No/Date:0310706514 27.08.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012			

82	Case No.:35/26/83-ALC1/2012	Party Name:TARAK CHEMICALS LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00517/AM13/	RLA File :34/24/040/00128/AM13/	Lic.No/Date:3410034985 27.08.2012	Defer Date:21.11.2012
	Decision : Committee decided to defer consideration of the case for four weeks for want of comments from PC Division and the case is			

re-listed for 21.11.2012.

83	Case No.:36/26/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00518/AM13/	RLA File :08/24/040/00178/AM13/	Lic.No/Date:0810114561 27.08.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012			

84	Case No.:38/26/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00520/AM13/	RLA File :05/23/040/00182/AM13/	Lic.No/Date:0510332582 27.08.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012 and deferred the case for want of comments and the case is re-listed on 21.11.2012.			

85	Case No.:16/26/83-ALC1/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00498/AM13/	RLA File :03/95/040/00380/AM13/	Lic.No/Date:0310706521 28.08.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012			

86	Case No.:17/26/83-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00499/AM13/	RLA File :03/95/040/00395/AM13/	Lic.No/Date:0310706516 28.08.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012			

87	Case No.:37/26/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM13/	RLA File :08/24/040/00175/AM13/	Lic.No/Date:0810114604 28.08.2012	Defer Date:21.11.2012

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012

88	Case No.:15/26/83-ALC1/2012	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00497/AM13/	RLA File :03/95/040/00360/AM13/	Lic.No/Date:0310706758 29.08.2012	Defer Date:21.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 21.11.2012			

89	Case No.:14/26/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00496/AM13/	RLA File :03/94/040/00385/AM13/	Lic.No/Date:0310707119 30.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

90	Case No.:19/26/83-ALC1/2012	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00501/AM13/	RLA File :03/95/040/00349/AM13/	Lic.No/Date:0310707201 31.08.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

91	Case No.:45/26/83-ALC1/2012	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00527/AM13/	RLA File :04/24/040/00088/AM13/	Lic.No/Date:0410139345 31.08.2012	Defer Date:21.11.2012
	Decision : Committee decided to defer consideration of the case for four weeks for want of comments from PC Division and the case is re-listed for 21.11.2012.			

92	Case No.:59/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case deferred
	HQ File :01/83/050/00541/AM13/	RLA File :02/24/040/00092/AM13/	Lic.No/Date:0210181669 04.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Department of C&PC (PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 14.11.2012.

93	Case No.:60/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case deferred
	HQ File :01/83/050/00542/AM13/	RLA File :02/24/040/00093/AM13/	Lic.No/Date:0210181715 05.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.11.2012			

94	Case No.:1/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00483/AM13/	RLA File :08/24/040/00203/AM13/	Lic.No/Date:0810115072 12.09.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Department of C&PC (Chem.Div) on 8.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

95	Case No.:2/26/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00484/AM13/	RLA File :08/24/040/00204/AM13/	Lic.No/Date:0810115073 12.09.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.11.2012			

96	Case No.:3/26/83-ALC1/2012	Party Name:RUBAMIN LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00485/AM13/	RLA File :34/24/040/00096/AM13/	Lic.No/Date:3410035125 12.09.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.11.2012			

	Case No.:4/26/83-ALC1/2012	Party Name:RUBAMIN LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00486/AM13/	RLA File :34/24/040/00097/AM13/	Lic.No/Date:3410035126	Defer

97			12.09.2012	Date:21.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.11.2012				

98	Case No.:5/26/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00487/AM13/	RLA File :08/24/040/00211/AM13/	Lic.No/Date:0810115123 14.09.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.10.2012			

99	Case No.:6/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00488/AM13/	RLA File :08/24/040/00191/AM13/	Lic.No/Date:0810115124 14.09.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.11.2012			

100	Case No.:61/26/83-ALC1/2012	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00543/AM13/	RLA File :31/83/040/00107/AM13/	Lic.No/Date:3110055808 17.09.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.11.2012			

101	Case No.:62/26/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Deffered
	HQ File :01/83/050/00544/AM13/	RLA File :03/95/040/00922/AM12/	Lic.No/Date:0310709298 17.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 21.11.2012.			

	Case No.:1/30/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Approved
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HQ File :01/83/050/00550/AM13/	RLA File :34/24/040/00171/AM13/	Lic.No/Date:3410035335 09.10.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2008-Ch.II dated 19.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliporle Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:2/30/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:30/83-ALC1/2012 24.10.2012	Status:Case Deferred
	HQ File :01/83/050/00551/AM13/	RLA File :08/24/040/00236/AM13/	Lic.No/Date:0810115707 11.10.2012	Defer Date:21.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.11.2012			

Date:31.10.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer